

[Translation]

209

**Advancing of Loans to Businessmen/
Industrialists by Nationalised Banks****2470. SHRI VISHWANATH SHASTRI** : Will the Minister of FINANCE be pleased to state :

(a) whether some nationalised banks have advanced short-term loans to businessmen/industrialists in violation of rules during the last three years;

(b) if so, the details thereof; and

(c) the action taken or proposed to be taken by the Government in the matter?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI DALBIR SINGH) : (a) to (c) Nationalised Banks being credit institutions grant short-term advances to businessmen/industrialists in the normal banking business after assessing their need-based credit requirements. However, there is likelihood that some accounts/units may become sticky/sick due to factors often beyond the control of the banks. With a view to minimising, the incidence of such advances, Reserve Bank of India (RBI) conducts financial inspection of banks regularly. After every inspection the main findings are discussed by RBI with the Chief Executives of the banks. They are impressed upon to take all necessary steps to gear up the internal control machinery and to reduce the sticky/sick advances within a time bound programme. The banks are also required to submit their half yearly progress report to RBI indicating the progress in recovery/regulation of their sticky/sick advances.

[English]

209

Delhi Courts**2471. SHRI RAJNATH SONKAR SHASTRI** : Will the Minister of LAW, JUSTICE AND COMPANY AFFAIRS be pleased to state :

(a) Whether the attention of the Government has been drawn to the news-item captioned, 'Public target

courts' appearing in the Hindustan Times of February 22, 1991; and

(b) if so, the action taken on the various points brought out in the news-item including expeditious finalisation of the pending cases and to make the litigation cheap and speedy?

THE MINISTER OF STATE IN THE MINISTRY OF PARLIAMENTARY AFFAIRS AND THE MINISTER OF STATE IN THE MINISTRY OF LAW, JUSTICE AND COMPANY AFFAIRS (SHRI RANGARAJAN KUMARAMANGALAM) : (a) and (b) Yes, Sir. As per the information furnished by the Delhi High Court, necessary action has been initiated by them on the various points made relating to conduct of court business, infrastructural aspects, security aspects, etc., and that complaint about the non-availability of stamps of certain denominations, presence of touts and corruption are attended to and suitable action taken by them whenever specific complaints are received. As regards tackling of the problems of arrears, various steps are being taken by the Government and the High Court. Subject to general constraint of financial resources, the strength of judicial officers as well as ancillary staff is being increased periodically to cope with the increasing work load. Procedural and jurisdictional improvements are being effected from time to time. As regards these aspects relating to advocates like strike, fees, etc., these are general and wide issues which the Government is aware of. The relevant recommendations made by the Law Commission have been brought to the notice of the Bar Council of India.

210

Taxation
Advance Tax Collections**2472. SHRI RAJNATH SONKAR SHASTRI** : Will the Minister of FINANCE be pleased to state :

(a) whether income-tax collections through tax deduction at source have gone up substantially over the years whereas the advance tax collections have gone down;